

(10) That the possession of Displaced Persons who are in occupation of Government or evacuee properties should be regularised immediately.

(11) That the refugees from Pakistan-held Kashmir should have the same rights as those from West Pakistan and given facilities as mentioned in paras 8, 9 and 10 above.

(12) That compensation established after verification should be paid in full without discount (Kataut)

(13) That the claim of rural areas Displaced Persons should be treated at par with those of urban claims and compensation to the former be paid immediately. Claims of Kashmiri refugees be also admitted and verified.

(14) That the ownership rights in colonies like Kingsway Camp, Pardha Bagh, Kotla Feroze Shah, Anguri Bagh and other such colonies be transferred to the allottees immediately, and no demand of rent be made from them. The rights of ownership to the allottees in Kamla Market, Bara Hindu Rao, Ghaffar Market and other such markets be transferred to the allottees. The persons doing business in their allotted quarters be issued licences or provided with alternate business accommodation

(15) That Displaced Persons, rotting on the road side, occupying places of worship, living with their relatives should be provided with residential as well as business premises

(16) That widows, infirm persons and orphans should be provided with free accommodation and means of subsistences

(17) That to provide jobs and work to the Displaced Persons, Government and private industries should be started in Refugee colonies and new markets to be built.

(18) That Refugee colonies and markets be provided with Municipal amenities."

These demands are not new and have been considered by the Government on numerous occasions in the past. A number of concessions have already been given to Displaced Persons. It is not proposed to give any further concessions.

Market at Siliguri for Displaced Persons

4019. Shri Mansen: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that a market for displaced persons has been constructed in Siliguri;

(b) if so, at what cost;

(c) whether the buildings in the market are still unoccupied,

(d) if so, the reasons therefor; and

(e) the present structural condition of the building?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (e). An amount of Rs. 5,23,400 was sanctioned by the Government of India for the construction of a market for displaced persons at Siliguri. The expenditure actually incurred so far on the construction of the market is not known. This information as well as the information asked for in parts (c), (d) and (e) of the question have been called for from the State Government and will be laid on the Table of the Sabha in due course.

शिक्षा संस्थाओं

४०२०. श्री प्रकाश बीर शास्त्री : क्या

पुनर्वास तथा श्रम संस्थक कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) पाकिस्तान में छूटी कितनी शिक्षा संस्थाओं को गत दस वर्षों में मुआवजा दिया जा चुका है और

(ख) क्या पुनर्वास मंत्रालय के बन्द होने से पूर्व शेष संस्थाओं को मुआवजा दिया जावेगा ?